

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 16/(MAH)/2015
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

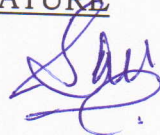

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: Mr. Ashfaque Khopekhar & Ors.
V/s.

M/s. The Indian Performing Rights Society Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	Syed Ahmed	Achr. for the Petitioner	
	Nayan Rawal	Advocate for Respondent	

Order

CP No. 16/397-398/CLB/MB/MAH/2015

When the Petitioner has come up for advancing their submissions, the Respondent side has raised objection saying that erstwhile Company Law Board passed an order dated 09.03.2015 saying that the contents in writing allegedly given by a consentor is not to the satisfaction to the then Bench. Further liberty is given to the Petitioners to file appropriate consent letters in terms of law laid down in the statute. The Respondent Counsel further says that since the Petitioner side failed to file appropriate consent letters for the last one and half years as directed in the order dated 09.03.2015, the Respondent Counsel insists upon this Bench for

dismissal of this Company Petition for non-compliance of the order dated 09.03.2015.

To which the Petitioner Counsel submits that since Company Law Board remained vacant from there onwards till NCLT has started functioning in Mumbai, the Petitioners could not comply with the said order, saying so, the Counsel, further submits that he will be in a position to see that the Petitioners comply with the order dated 09.03.2015 within 15 days hereafter.

This Bench, having considered the Petitioner Counsel's undertaking as genuine, the Petitioner side is peremptorily directed to comply with the order dated 09.03.2015 on or before next date of hearing by supplying copies of the documents in complying with the order dated 09.03.2015 to other side two days before next date of appearance.

List this matter for hearing on 21.11.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P. No. 16 of 2015

B.S.V. Prakash Kumar, Member Judicial, V. Nallasenapathy, Member Technical

In the matter of Companies Act, 1956 under Sections 397-398.

AND

Between:

Ashfaqe Khaopekar

.....Petitioner

V/s.

M/s. The Indian Performing Rights Society Ltd.

.....Respondent

Present on behalf of the parties:

1. Mr. Syed Ahmed, Advocate for the Petitioner.
2. None present for the Respondent.

ORDER


(Heard on 04.10.2016)

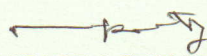
The Petitioner Counsel is present; none is present on behalf of the Respondents, thereby Respondents are called absent.

The Respondents being absent; this Company Petition is set-exparte against the Respondents.

The Petitioner side submissions are part heard, list this matter for further arguments. Respondent side is called absent.

List this matter for hearing on 17.10.2016.


B.S.V. PRAKASH KUMAR
Member (Judicial)


V. NALLASENAPATHY
Member (Technical)